

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 34212/2026

[Arising out of impugned final judgment and order dated 06-02-2026 in FA No. 291/2015 passed by the High Court of Judicature at Allahabad]

THE NEW INDIA ASSURANCE COMPANY LTD.

Petitioner(s)

VERSUS

SAVITA TIWARI & ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 183398/2026 - CONDONATION OF DELAY IN FILING

IA No. 183400/2026 - EXEMPTION FROM FILING O.T.

Date : 30-06-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

(PARTIAL COURT WORKING DAYS BENCH)

For Petitioner(s) : Mr. Salil Paul, Adv.
Ms. Manjeet Chawla, AOR
Mr. Sahil Paul, Adv.
Ms. Jyoti, Adv.
Mr. Sandeep Dayal, Adv.
Mr. Harmeet Singh Phillip, Adv.
Mr. Raghav Nagar, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay condoned.
2. Issue notice, returnable in six weeks.
3. In the meantime, petitioner shall pay the amount to the respondent(s) unconditionally, alongwith all interest upto the date of the payment.
4. It is made clear that the only issue for

consideration ultimately is, whether the petitioner will have a right to recover the amount from the owner in view of the contention that, on the date of the accident, the vehicle in question did not have a certificate of fitness. Learned counsel for the petitioner submits that there is a conflict of judicial opinion on this issue.

5. List the matter on 07.09.2026.

(RAHUL KUMAR)
COURT MASTER (SH)

(MANOJ KUMAR)
COURT MASTER (NSH)